NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)**
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	IA(IBC)/410/KOB/2022 IN IA(IBC)/182/KOB/2022in IBA/37/KOB/2020
SECTION	NCLT RULE 11
NAME OF PARTIES	VIBIN VINCENT (LIQUIDATOR) OF KOYENCO AUTOS PVT LTD V/S P P ASHIQUE & 2 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	E V NAYANAR ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	ARJUN SHETH, REUBEN GEORGE JOSEPH.

Office Notes **Video Conference** **1st Dec 2022**

ORDER

IA(IBC)/410/KOB/2022 IN IA(IBC)/182/KOB/2022in IBA/37/KOB/2020

This is an application filed under Rule 11 of NCLT Rules, 2016, to amend the cause title and related amendments in IA No. 182/KOB/2022. The IA No. 182/2022 is an avoidance application filed by Resolution Professional, while this application is pending, Liquidation order has been passed, and Resolution Professional is appointed as Liquidator. After Liquidation order passed the office of Resolution Professional ceased. In the stated situation this application is filed to amend the application IA No. 182/2022 in the places where 'Resolution Professional' appears as Liquidator and to proceed with the application. Other side taken notice. Prayer sought is formal in nature, hence petition Allowed.

IA(IBC)/411/KOB/2022 IN IA(IBC)/183/KOB/2022in IBA/37/KOB/2020

This is an application filed under Rule 11 of NCLT Rules, 2016, to amend the cause title and related amendments in IA No. 183/KOB/2022. The IA No. 183/KOB/2022 is a fraudulent transaction application filed by Resolution Professional, while this application is pending, Liquidation order has been passed, and Resolution Professional is appointed as Liquidator. After Liquidation order passed the office of Resolution Professional ceased. In the stated situation this application is filed to amend the application IA No. 182/2022 in the places where 'Resolution Professional' appears as Liquidator and to proceed with the application. Other side taken notice. Prayer sought is formal in nature, hence petition Allowed.

IA(IBC)/182/KOB/2022in IBA/37/KOB/2020

Learned counsel Mr. A C Venugopal appears on behalf of the Liquidator. Learned Liquidator Mr. Vibin Vincent appears in person. Respondent is represented by learned counsel Mr. Arjun Sheth.

List the matter on **15/12/2022.**

IA(IBC)/183/KOB/2022in IBA/37/KOB/2020

Learned counsel Mr. A C Venugopal appears on behalf of the Liquidator. Learned Liquidator Mr. Vibin Vincent appears in person. Respondent is represented by learned counsel Mr. Arjun Sheth.

List the matter on **15/12/2022.**

IA(IBC)/250/KOB/2022in IBA/37/KOB/2020

Petitioner counsel is present. He represented that he has already filed a memo to amend the cause title. Hardcopy not yet filed. However, in the screenshot, memo certain prayers are made, in memo no prayers can sought. Hence, the petitioner is directed to file necessary application to amend cause title and other consequent amendments in IA No. 37/KOB/2020 within a period of one week, after serving copy to the other side.

List the matter on **15/12/2022**.

Sd /-

Satya Ranjan Prasad
Member (Technical)

Sd /-

P. Mohan Raj
Member (Judicial)